2026:AHC:222022-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 42270 of 2026

Yogendra Maurya

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Singh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE AJIT KUMAR, J.
HON'BLE GARIMA PRASHAD, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the State.

2. The petitioner is aggrieved by the positioning of a CCTV camera by his neighbour, as it exposes the entry to and exit from his house and interferes with the privacy of persons visiting his house or leaving the same. It is contended that this is a violation of privacy.

3. In our considered view, no private CCTV camera can be installed and positioned in such a manner as to interfere with the privacy of a neighbour.

4. In these circumstances, we dispose of this petition with a direction to the petitioner to file an application before the District Magistrate concerned. In the event, the petitioner files such an application, the District Magistrate concerned shall consider and decide the same within a period of one month.

(Garima Prashad,J.) (Ajit Kumar,J.)

October 26, 2026
Sachin Mishra

Digitally signed by :-
SACHIN MISHRA
High Court of Judicature at Allahabad